

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00432/2019
This the 18th day of October, 2019**

Hon'ble Ms. Jasmine Ahmed, Member - J

Madho aged about 64 years, son of Shri Lila, R/o Village Kulhata Katta, Buddheshwar, Lucknow.

..... Applicant

By Advocate: Sri Praveen Kumar

VERSUS

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Senior Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.
4. The Senior Section Engineer/Works/Line, Northern Railway, Alambagh Lucknow.

..... Respondents

By Advocate: Ms. Prayagmati Gupta

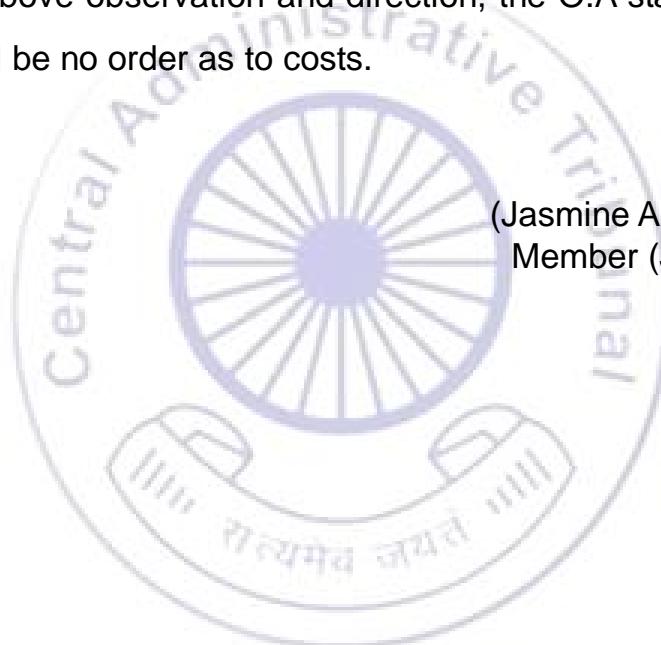
O R D E R (ORAL)

It is the contention of the Learned Counsel for the Applicant that the applicant herein was posted under Sr. Section Engineer/Line, Lucknow. A restructuring scheme was introduced vide RBE No. 102 of 2013 dated 08.10.2013. The applicant retired from the post of Mason on 30.06.2014.

2. Learned counsel for the applicant further states that vide order dated 19.08.2015 benefit of restructuring was granted to the employee but the same benefits have not been given to the applicant. In this regard, the applicant preferred a representation dated 11.07.2018 but till date no decision has been taken by the respondents.

3. Learned counsel for the applicant states that he will be happy and satisfied if a direction is given to the respondents to decide the representation of the applicant dated 11.07.2018 pending with the respondents in a time bound manner.
4. In view of above, respondents/competent authority are directed to decide the representation of the applicant dated 11.07.2018 by passing a detailed, speaking and reasoned order within a period of two months from the date of receipt of certified copy of this order with intimation to the applicant. It is made clear that nothing has been commented on the merit of the case.
5. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

RK



(Jasmine Ahmed
Member (J)